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Government of Jammu and Kashmir  
Home Department  
Civil Secretariat, Jammu/Srinagar

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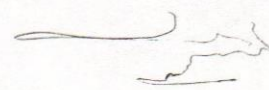
NOTIFICATION  
Jammu, the 22<sup>nd</sup> June, 2020

S.O 196 -Whereas, on 04-01-2020 Police Station Sadder received reliable information that some terrorists affiliated with banned organization of LeT outfit are hiding in Barzulla area and were planning to carry out some terrorist act; and

2. Whereas, the cordon and search operation was launched and during search one terrorist identified as Nissar Ahmad Dar @ Usmah Lala S/O Ghulam Rasool Dar R/O Wahabpora Hajin affiliated with LeT outfit was arrested and from his disclosure one AK-47 rifle, 02 AK Magazines, 60 Live Rounds, 02 Chinese hand grenades and 01 pouch was recovered; and

3. Whereas, Case FIR No. 07/2020 U/S 7/25 A.Act, 120-B IPC, 16,18,19,38,39 ULA (P) Act, came to be registered in Police Station Sadder and investigation set into motion; and

4. Whereas, during investigation site plan of place of occurrence and seizure memo of recovered arms/ammunition was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant provisions of law; and



5. Whereas, during further course of investigation it was revealed that accused (1) Mohammad Iqbal Wani, (2) Suhail Ahmad Malik, (3) John Mohammad Ganie @ Raja, (4) Suhail Ahmad Parry, (5) Javaid Ahmad Parry, (6) Muzamil Ayoub @ Umer Ayoub and (7) Ghulam Hassan Rather were working as OGW's with Nissar Ahmad Dar. The above accused persons were providing logistic support to the terrorist in the area, however the above accused persons came to be arrested in connection with the case; and

6. Whereas, during investigation it was revealed that the above mentioned accused persons used one Government Ambulance bearing registration No. JK15A-7315 driven by accused Aijaz Rasool Lone and one Alto car bearing registration No. JK15A-2044 belonging to Abdul Hamid Dar S/O Abdul Aziz R/O Saderkote Bla Bandipora for movement of accused terrorist Nissar Ahmad Dar from one place to another for carrying out subversive activities. The Govt Ambulance and Alto Car was seized in the case and the seizure memo was prepared, the accused persons driving the vehicles were arrested in the case; and

7. Whereas, based on evidence collected, statements of witnesses recorded and other material placed on record, the below mentioned accused were found involved in the commission of offences under relevant sections of ULA (P) Act as shown against each:-

Sno.	Name of accused	Offence
1	Nissar Ahmad Dar @ Usman Lala S/O Gh. Rasool Dar R/O Wahabpora Hajin.	16,18,20 ULA (P) Act

2	Mohammad Iqbal Wani S/O Ali Mohammad Wani R/O Hajin.	18,19,39 ULA (P) Act
3	Suhail Ahmad Malik S/O Fojdar Malik R/O Gundpora Bandipora.	
4	Aijaz Rasool Lone S/O Gh. Rasool Lone R/O Gundpora Bandipora	
5	John Mohammad Ganie @ Raja S/O Gh. Mohammad R/O Gundpora Bandipora.	
6	Ab. Hamid Dar S/O Ab. Aziz R/O Saderkote Bala Bandipora.	
7	Suhail Ahmad Parry S/O Zahoor Ahmad Parry R/O Banger Mohalla Hajin.	
8	Javaid Ahmad Parry S/O Mohammad Sultan Parry R/O Hajin.	
9	Muzamil Ayoub @ Umer Ayoub S/O Mohammad Ayoub R/O Naid Mohalla Hajin	
10	Gh. Hassan Rather S/O Mohammad Subhan Rather R/O Parry Mohalla Hajin.	

8. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

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Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 16,18,19,20,39 ULA (P) Act, in the case FIR No. 07/2020 of Police Station Sadder.

By order of the Government of Jammu & Kashmir.

Sd/-

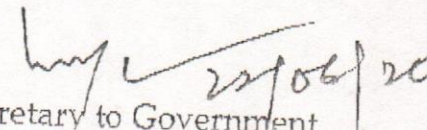
Principal Secretary to Government  
Home Department.

Dated: 22-06-2020

No:-Home/Pros-39/S/2020/

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director general of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Special Secretary to Government  
Home Department.